

PETITION FOR SPECIAL LEAVE TO APPEAL(CIVIL) NO.2674 OF 2016
WITH PRAYER FOR INTERIM RELIEF

WITH

INTERLOCUTORY APPLICATION NO. 1

(Application for permission to file additional documents)

AND

INTERLOCUTORY APPLICATION NO. 2

(Application for exemption from filing official translation)

AND

INTERLOCUTORY APPLICATION NO.3

(Application for exemption from filing official translation)

AND

INTERLOCUTORY APPLICATION NO. 4

(Application for permission to file additional documents)

AND

INTERLOCUTORY APPLICATION NO. 5

(Application for Stay)

AND

INTERLOCUTORY APPLICATION NO. 6

(Application for permission to raise additional documents)

AND

INTERLOCUTORY APPLICATION NO.

(Application for permission to file additional documents)

AND

INTERLOCUTORY APPLICATION NO.

(Application for exemption from filing official translation)

ARUN KUMAR SRIVASTAVA

...PETITIONER(s)

VERSUS

STATE OF U.P. & OTHERS

...RESPONDENT(s)

OFFICE REPORT

The matter above-mentioned was listed before the Hon'ble Court on 13.04.2016, with an office report dated 09.03.2016, when the Court was pleased to pass the following order:

“In view of the letter circulated by learned counsel for the petitioner, the matter is adjourned for two weeks to enable him to place the translation of the relevant government orders, as prayed for.”

It is submitted that Counsel for the Petitioner has on 01.07.2016 filed applications for permission to file additional documents alongwith Annexures P-16 to P-28 and for exemption from filing official translation but the translated copies of Annexures have not been signed by the Advocate. However, the unregistered applications are being circulated to the Hon'ble Court.

The matter above-mentioned is listed before the Hon'ble Court with this office report.

Dated this the 05th day of July , 2016.

ASSISTANT REGISTRAR

Copy to:

Mr. Tanmaya Agarwal, Advocate.

ASSISTANT REGISTRAR